

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No219- IA/840(AHM)2021.  
ITEM No220- IA/350(AHM)2021  
ITEM No221- IA/30(AHM)2022  
**CP(IB) 397 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

M/s Abhinandan Multitrade Pvt Ltd & Anr  
V/s  
M/s KSL & Industries

.....**Applicant**

.....**Respondent**

**Order delivered on: 08/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant /RP : Mr. Arjun Sheth, Adv. a.w. Rhea Sevak Adv.  
Mr. Kiran Shah, Resolution Professional  
For Indian Bank : Mr. Harish K Raman Ms. Rathina Maravaaman, Adv.a.w  
Mr. Karan Sanghani, Adv.  
For the Respondent : Mr. Siddhartha Patra, Adv. a.w Mr. Ajay Pratap Singh,  
Adv. for- 10,13,20,22,23, & 37 in IA 30 of 2022  
Mr. Prateek Gupta, Adv. for R-17,18,24,28,34 & 38 in IA  
30 of 2022  
For SM : Mr. Nilesh P Udernani, Adv. in IA 350 of 2021

**ORDER**

**IA/840(AHM)2021, IA/350(AHM)202, IA/30(AHM)2022**

Ld. Counsel for the RP seeks adjournment. It is observed that in the IA 840 of 2024, the RP has served notice. There are around 38 respondents in the matter. RP is directed to file affidavit as to how many respondents are served and how many have filed their reply. It is directed that the respondents who have been properly served should file a reply before the next date of hearing, otherwise the matter will be proceeded accordingly.

List for further consideration on 20.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**